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**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

C.P No. 142/KB/2017

Present: Hon'ble Member (J) Shri Jinan K.R

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 07th February 2018, 10.30 A.M

Name of the Company	Monnet Ispat & Energy Ltd. -Vs- Orissa Sponge iron & Steel Ltd & Ors.		
Under Section	241/242		
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

1.	ARNAB SARDAR, Advocate.	Resp. 6 & 7	Arnab Sardar Advocate 7/2/2018.
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1) Mr R. Sarkar, Adv 2) Mr A. Kanodia, Adv 3) Mr S. Ghosh, Adv	}	Petitioner	S. Ghosh 7/2/18
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ORDER

Ld. Counsel for the petitioner as well as Ld. Counsel on behalf of respondent nos. 6 and 7 is present.

Ld. Counsel for the petitioner submits that since the petitioner's company is on Corporate Insolvency Resolution Process (CIRP) and in view of the moratorium order exist, no proceedings can be continued till moratorium period is over, hence requested for adjournment for 3 months.

Since moratorium period is continuing as CIRP is still going on, it is adjourned.

List it on 24/04/2018.

Sd

(Jinan K.R.)
Member (J)